

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 20719/2022

(Arising out of impugned final judgment and order dated 08-01-2020 in CRLA No. 403/2018 08-01-2020 in CRLA No. 7700/2017 08-01-2020 in CRLA No. 7775/2017 08-01-2020 in CRLA No. 506/2017 08-01-2020 in CRLA No. 7772/2017 passed by the High Court of Judicature at Allahabad)

SHOKEEN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.172306/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.172307/2023-EXEMPTION FROM FILING O.T. and IA No.172304/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.172305/2023-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 04-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Yusuf, AOR
Dr. Ram Sankar, Adv.
Mr. Amit Arora, Adv.
Mr. Amarjeet Singh Girsra, Adv.
Ms. Ritu Solanki, Adv.
Mr. Ajay Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice to the respondents.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR